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MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. R. KUM AR A-MANGALAM): (a) and (b) A Se minar on "Exploration and Utilisation Ocean Resources—relevance National Economy" organised by Alumini Association, N.C.E. Bengal and University (Delhi Branch) Jadavpur; was held on 25-7-1992 in New Delhi. made on the potential of various ocean Jadavpur University (Delhi this seminar deliberations resources such as living resources, minerals, chemicals, deep seabed polymetallic nodules and energy. The ocean was also recognised as a source of fresh water supply by desalination. A few suggestions for the exploration and exploitation of the ocean resources were made in the seminar. Some of these suggestions are as under:

- (i) Extensive scientific and technological efforts are required for tapping invaluable multiple resources from the ocean.
- (ii) R & D efforts are required to extract eneragy for Ocean sources. In the initial phase of R & D, the economic viablity should not be considered as a pre-rtequisite for continued technological development.
- (iii) Off-shore mining in general and nodule mining in particular will be a reality in the early part of the next century and definitive exploration programme and, limited—but intensive, developmental strategy must be implemented by India.
- (c) and (d) The on-going programmes of the Government to tap the ocean resources cover the suggestions made in the seminar. Through its R&D efforts, the Government has already demonstrated generation of electricity from ocean waves. The Government has intensified its.R & D efforts for development of technology for mining of nodules as well as extraction of metals.

Selection of Welfare Officers

4797. SHRI DILIP SINGH JUDEV: Will the PRIME MINISTER be pleased to state:

- (?' whether his Ministry has designated some officers of the Central Secretariat a_s Welfare Officers and have attached them with the various CGHS dispensaries in Government colonies of the capital;
- (b) if so, the manner in which these officers are selected, the functions assigned to them and facilities like residential telephones etc. provided to them for this job;
- (c) whether Government are aware that these officers visit very seldom the dispensary concerned to attend to the complaints/grievances of the CGHS beneficiaries; and
- (d) whether Government would devise some mechanism to ensure that these officers visit the dispensaries concerned more frequently and attend to the grievances of the CGHS beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND **PENSIONS** (SHRIMATI MARGARET ALVA)): (a) to (d) The Ministry de-signtaes Gazetted preferably having residential telephones to function as Area Welfare Officers in various Government residential colonies and in private colonies where a large numben of Central Government employees reside. Though these Welfare Officers are supposed to work in an honorary capacity on a voluntary basis, they are permitted to use office stationery, service stamps and are allowed to leave their respective offices with the permission of the appropriate authority to meet with various civiclpolicelCGHS authorities fof solving the problems of • the residents of their areas. The Chief Welfare Officer of the Department of Personnel and Training, who appoints

and supervises the working of the Area Welfare Officers, has been directed to ensure that they attend promptly to the grievances of the CGHS beneficiaries.

Promotion of State Police Personnel to IPS Cadre in J and K

4798. SHRI SHABBIR AHMAD SALARIA: Will the PRIME MINISTER be pleased to state:

- (a) what is the ratio of IAS/IPS in the J & K and also between those taken from State Cadres/Services and those sent from the rest of the country;
- (b) whether Government's attention ha_s been drawn to the fact that 50 per cent quota fixed for promotion to IPS cadre from State service by

Mr. Chander Shekhar's Government lapsed in April, 1992 thereby depriving many eligible State Police Officers from getting, into the IPS cadres; and

(c) if so, whether Government would take appropriate steps to redress this injustice for whatever reasons caused and also issue instructions to ensure that such episodes do not take place in future?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The ratio of IAS & IPS officers working in the *J&K cadie* between those taken from the State cadre/service/State and those from the rest of the country as on 17.68.1992 is as follows:

	IASf	%	IPS	%
Total No. of officers Mn positMon	103	·	66	
(M) who beengs to the x State of J W K .	58	54%	34	52%
(ii) who come from other parts of the country or are on te Eporary deputation to the cadre	50	46%	32	48%
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(b) and (c) Rule 9 of the IPS (Recruitment) rules provides that the number of persons recruited by promotion in any State or group of States do not at any time exceed 33-1/3 per cent of senior duty posts and central deputation reserve of the State concerned. However, since 18-4-72 to 30-4-87 as a special case, the promotion quota in respect of Jammu & Kashmir could not exceed at any time 50 per cent. This provision of higher percentage of promotion quota was extended from time to time. The last extension expired on 30-4-92. Thereafter the promotion quota was reduced to the national level of 33-1/3 p:r cent.

Bringing the promotion quota at par with other State Cadre_s should not be

considered as an injustice to the State Police Officers of J&K.

भ्रष्टाचार के कारण हुई रा**जस्य की** हानि

4799 भी गोपाल सिंह जी 0 सोलेंकी: क्या प्रधान मेंब्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार मँतालयो।सरकारी क्षेत्र के उपक्रमों/ग्रन्थ संगठनों में गैरकानूनी कार्यकलापों ग्रीर बढते हुए भ्रष्टाचार के कारण हुई राजस्व की हानि के लिए इन मैतालयं:/सरकारी क्षेत्र के उपक्रमों सँगठनों के जिम्मेदार तथा वरिष्ठ ग्रिधकारियों को